

OA-707/94
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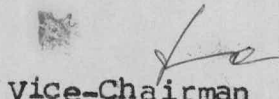

| Serial No. of Order | Date of Order | Order with Signature | Office note as to action (if any) taken on order |
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| 3 | 21.12.94 | At the request of Respondents' counsel time granted till third week of January, 1995, finally. Stay shall continue until further orders. VICE-CHAMAN | For Admission & Interim stay - Bench 7/12/94 |
| 4 | 25.1.95. | Put up on 30.1.1995. Member (Admn.) | OS. No. 2 dt. 7.12.94 |
| 5 | 30.1.95. | Mr. Akhyay Kr. Misra wanted 4 more weeks time to file counter and the request of the State Government is also the same. In view of the fact that sufficient time has been granted since 7.12.1994, the delay in filing the counter is not understood. However, the request made by the learned counsel is accepted. Stay granted earlier is made absolute till disposal of the case. Member (Admn.) | A copy of above order may be given to the counsel for both sides the applicant. H/12 Chandra 7-12-94 |
| 6. | 7.4.95 | In view of Annexure-4 wherein the petitioner has specific prays time till 31st March, 1995 to join his place of posting, stay order granted is vacated. In view of this order regarding vacating the interim stay operating against the respondents, the learned counsel Mr. B.S. Tripathy states that the main application has become infructuous. | S.O. Chandra 7-12-94 Order no 5 dt. 30.1.95 A copy of Order may be given to both the counsel. Chandra 30/1/95 |

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| | | <p>In view of this position, the application is disposed of as has ^{been} become infructuous.</p> <p>This order is passed after hearing Mr. B.S.Tripathy learned counsel, Mr. Akhya Kumar Mishra and Mr. K.C.Mohanty learned Govt. Advocate.</p> <p style="text-align: right;">  Vice-Chairman  Member (Admin.) </p> | <p>A copy of order dt. 7.12.94 alongwith application copy merit for R-1, R-2 & R-4 may be given to Mr. Akhya Kumar Mishra, A.S.C.</p> <p><i>Sub</i> 7/12 <i>Unsub</i> 7/12/94 S.O.</p> <p>Received <i>Amo</i> 8/12/94 No appearance made 1st to 21-12-94. Order no. 2 may kindly be seen for admission. (Ret stay) Bench. tel. 20/12/94</p> |